

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (CAA) No.9/Chd/Hry/2017**

In the matter of:

Section 230 read with Section 232 and other applicable provisions of the Companies Act, 2013.

And

In the matter of Scheme of Arrangement between:

Quattro Global Services Pvt. Ltd.& Ors. ....Applicant-Companies.

Present: Mr.Atul V.Sood, Advocate for Applicant-Companies.  
Mr.D.K.Singh, Official Liquidator, Chandigarh for himself and on behalf of Regional Director, Northern Region, MCA, New Delhi.

The matter could not be taken up due to paucity of time.

Adjourned to 12.10.2017 for arguments.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 29, 2017.  
Ashwani